

**Central Administrative Tribunal
Principal Bench**

**CP-360/2018
in
OA- 1949/2012**

New Delhi, this the 10th day of August, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Mohar Singh, Helper (Technical) Group 'C'
Aged about 60 years
S/o Late Sh. Lekh Ram
R/o H.No. 88, Village Moti Bagh
Nanakpura, New Delhi – 110021.

....Petitioner

(By Advocate : Mr. M.K. Bhardwaj)

Versus

1. Sh. N.K. Sinha
Secretary,
Ministry of I & B
Shastri Bhawan, New Delhi.
2. Sh. Shashi Shekhar Vempati
Chief Executive Officer
Prasar Bharti
PTI Building, New Delhi.
3. Supriya Sahu
Director General
Doordarshan, Doordarshan Bhawan
Mandi House, New Delhi.
4. Ira Joshi
Director General (News)
Doordarshan Bhawan
Mandi House, New Delhi.
5. Sh. K.P. Singh
Pay & Accounts Officer
All India Radio
Akashwani Bhawan
Parliament Street
New Delhi.

...Respondents

ORDER (ORAL)

Hon'ble Ms. Nita Chowdhury, Member (A)

Heard learned counsel for the petitioner. He states that the petitioner has filed Contempt Petition no. 360/2018 for non-compliance of orders passed on 03.04.2014 in OA No. 1949/2012 titled as Rishi Raj &Ors. Vs. Union of India & Ors. It is his case that after initially complying with the orders, the respondents have withdrawn certain benefits while doing so. He has stated quite clearly in his contempt petition itself that benefits were given and later on withdrawn. This cannot be challenged by filing a contempt petition. He is free to file a fresh OA. Accordingly, the CP is dismissed at the admission stage itself.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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